89

- June, 1976, publishing the Tamil Nadu Private Colleges (Regulation) Rules, 1976
- (ii) Notification G.O.Ms. No. 1286 and 1287, dated the 25th June, 1976.
- (iii) Notification G.O.Ms. No. 22J 6, Education, dated the 3rd November, 1976
- (iv) Notification G.O.Ms. No. 2477, Education, dated the 1st December, 1976, publishing an amendment to the Tamil Nadu Private Colleges (Regulation) Rules, 1976.

[Placed in Library. Se<sub>e</sub> No. LT-190/77 for (i)  $t_0$  (iv)].

I. Report on the Progress made in the intaket of Scheduled Castes and Scheduled Tribes against Vacancies reserved for them in recruitment and Promotion categories on the Railway<sub>s</sub> for th<sub>e</sub> half yea<sub>r</sub> ending the 31st March, 1976

## II. Notifications of the Ministry of Railways

THE MINISTER OF RAILWAYS jfPROF. MADHU DANDAVATE): Sir, I beg to lay on the Table:

- I. A copy (in English and Hindi) of the Report on the Progress made in the intake of Scheduled Castes and Scheduled Tribes against va cancies reserved for them in recruit ment and promotion categories on the Railways for the half year end ing the 31st March, 1976, [Placed in Library. See No. LT-79/77].
- II. A copy each (in English and Hindi) of the following Notifica tions of the Ministry of Railways:
  - (i) Notification G.S.R. No. 1640, dated the 20th November. 1976, publishing the Railways Red Tariff (9th Amendment) Rules, 1976.
  - (ii) Notification G.S.R. No. 1641 dated the 20th November, 1976,

- publishing the Railways Re\* Tariff (10th Amendment) Rules, 1976.
- (iii) Notification G.S.R. No. 3731, dated the 11th December, 1976 publishing the Railways Red Tariff (11th Amendment) Rules, 1976.

[Placed in Library. See No. LT-76/77 for (i) to (iii)].

- (iv) Notification S.O. No. 264, dated the 21st January, 1977, [Placed in Library. See No. LT-76/77].
- (v) Notification G.S.R. No. 112, dated th<sub>e</sub> 22nd January, 1977, publishing th<sub>e</sub> Open Lines (Railways in India) General (Amendment) Rules, 1976.
- (vi) Notification SO. No. 346. dated the 22nd January, 1977, publishing the Railway Passengers (Cancellation of Tickets and Refund of Fares) Rules, 1978.

[Placed in Library. See No. LT-76/77 for (v) to (vi)]

- (vii) Notification G.S.R. No. 272, dated the 26th February, 197T, publishing ttie Railway Rate\* Tribunal (Amendment) Rule^ 1977. [Placed in Library. See N«. LT-78/77]
- (viii) Notification G.S.R. N«. 405, dated the 19th March, 1977, publishing the Railways Red Tariff (Amendment) Rules, 1977. [Placed in Library. See No. LT-126/77].
- $$\begin{split} \textbf{I.Report} & \ (1975\text{-}76) \ \text{and Accounts} \ \ \textbf{the} \\ \textbf{Indian Tourism Development} \\ \textbf{Corporation Limited, Ne}_{w} \ \textbf{Delhi and} \\ \textbf{Related Papers} \end{split}$$

## II. Notifications of the Ministry of Tourism ana Civil Aviation and Related Papers

[श्री पुरुषो∃म कौशिक]

की श्राज्ञा से निम्नलिखित पत्न सभा पटल पर रखता हुं:-

- (i) निम्नलिखित पत्नों की एक-एक प्रति (श्रंग्रेजी तथा हिन्दी में):
  - (i) कम्पनी श्रिधिनियम 1956 की धारा 619 की उपधारा (1) के अधीन 1975-76 के वर्ष के लिये इंडिया टूरिजम डिवेलपमेंट कारपोरेशन लिमिटेड, नई दिल्ली का 11वां वार्षिक प्रतिवेदन तथा लेखें, लेखों पर लेखा परीक्षक प्रतिवेदन तथा उस भारत के नियंत्रक तथा महालेखा-परीक्षक की टिम्पणियों सहित।
- (ii) उपरोक्त (i) में उल्लिखित पत्नों को सभा पटल पर रखने में हुए विलम्ब को दर्शाने बाला विवरण। [Placed in Library. See No. LT-244/77 for (i) and (ii)].

II वायुयान अधिनियम 1934 की धारा
14 क के अधीन पटयंन तथा न गर
विमानन मंत्रालय की निम्नलिखित अधिसूचनाओं की एक एक प्रति (अंग्रेजी
तथा हिन्दी में) अधिसूचनाओं पर
स्याख्यात्मक टिप्पणी सहित:

(i)वायुयान (पांचवां संजोधन) नियम, 1976 को प्रकाशित करने वाली ग्रंधिसूचना सा० का० नि० सं० 1639 दिनांक 20 नवम्बर, 1976

[Placed in Library. See No. LT-245/77].

- (2) वायुयान (छठा संशोधन) नियम, 1976 को प्रकाशित करने वाली श्रधिसूचना सा० का० नि० सं० 1739 दिनांक 11 दिसम्बर,
  - (3) वायुयान (संशोधन) नियम, 1977 को प्रकाशित करने वाली

श्रिधिसूचना सा० का० नि० सं० 48 (ई) दिनांक 31 जनवरी 1977.

(4) नायुवान (द्वितीय संगोधन) नियम, 1977 को प्रः जित करने वाली अधि रूचना सार्वकार नर्वर 49 (ई) दिशांक 31 जनवरी, 1977

Placed in Library. See No. LT-211/77 for (2) to (4)]

## I. Notifications of the Department of Revenue ang Banking

## II. Tlie Medicinal and Toilet Preparations (Excise Duties) (Amendment) Rules, 1977 and Related Papers

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): sir. I beg to lay on the Table:

- I. A copy each (in English and Hindi) of the following Notifications of the Department of Revenue and Banking, under section 38 of the Central Excise and Salt Act. 19\*4:—

  - (ii) Notification G.S.R. No. 88 (E), dated the 25th February, 1977 publishing the Central Excise (Third Amendment) Rules, 1977, together with  $a_n$  Explanatory Memorandum thereon.
  - (HI) Notification G.S.R. No. 165(E), dated th<sub>e</sub> 1st April. 1977, publishing the Central Excise (Seventh Amendment) Rules, 1977.
  - (iv) Notification G.S.R. No. 443, dated the 2nd April, 1977 publishing the Central Excise -Fifth Amendment) Rules, 1977.

[Placed in Library. See No. LT-216/77 for (i) to (iv)T.